

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 460**  
TO BE ANSWERED ON 04.02.2021

**MALPRACTICE IN ANGANWADI KENDRAS**

460 # SHRI RAM NATH THAKUR:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether it is a fact that the number of Government run Anganwadi Kendras has increased;
- (b) if so, the details thereof;
- (c) whether Government is aware that staff and the superior officers of Anganwadi Kendras are involved in financial bungs; and
- (d) whether it is a fact that snacks and nutritious food as prescribed by Government is not reaching the children, if so, whether Government would conduct a high level enquiry to improve the system and to make necessary arrangements to provide nutritious food to the children?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) Yes, Sir. As on 30<sup>th</sup> September, 2020 there are 13,86,990 operational Anganwadi Centres (AWCs) across the country.

(c) & (d) The Anganwadi Services under Umbrella Integrated Child Development Services (ICDS) Scheme is a Centrally Sponsored Scheme implemented by States/UTs across the country. Government of India formulates overall policy and issues guidelines for implementation of the Scheme, while scheme administration at ground level is responsibility of the States/UTs.

Guidelines have been issued to the States/UTs to ensure necessary testing of nutrition inputs, monitoring of service delivery and leveraging of technology to improve overall governance of the programme. States/UTs have also been advised to ensure that the quality of supplementary nutrition conforms to prescribed standards laid down under the Food Safety and Standards Act, 2006.

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